

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

7.

IA-1890(MB)2024 IN  
C.P. (IB)/1089(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 24.04.2024

NAME OF THE PARTIES: Omkara Assets Reconstruction  
Private Limited  
Vs.  
Ashapura Options Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

**IA-1890(MB)2024**

1. Mr. Aman Kacheria a/w Ms. Sakshi Dube and Mr. Siddharth Shankar i/b Agarwal and Dhanuka Legal, Ld. Counsel for the Applicant present. None present for the Respondent.
2. Ld. Counsel for the Applicant intends to withdraw the present application. In view of the above request, IA-1890(MB)2024 is **dismissed as withdrawn**.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)